

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 329/GT/2014

Subject : Revision of tariff of Tanda Thermal Power Project, (440 MW) based on audited accounts for the period 2009-14 after truing up exercise.

Date of hearing : **3.3.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : UPPCL

Parties present : Shri Ajay Dua, NTPC
Shri Nishant Gupta, NTPC
Shri Ajay Mehta, NTPC
Shri Shankar Saran, NTPC
Shri Neeraj Kumar, NTPC
Shri S.P Kesarwani, NTPC
Shri Gaurav Gupta, Advocate, PSPCL
Shri Manish Garg, UPPCL

Record of Proceedings

This petition has been filed by the petitioner, NTPC for approval of tariff of Tanda Thermal Power Project, Stage-II (the generating station) based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 ("the 2009 Tariff Regulations").

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and submitted that the additional information sought for by the Commission has been filed and copies served on the respondents. Accordingly, the representative prayed that tariff of the generating station may be determined as claimed in the petition.

3. In response, the representative for the respondent, UPPCL submitted as under:

- (i) As regards capitalization of R&M schemes, approved by the Commission the claim for 'interest' may not be permitted under Regulation 6(4) of the 2009 Tariff Regulations on account of wrong projections and /or the interest claimed should be refunded to the respondents.
- (ii) The claim towards Safety/ security cannot be permitted under 9(2)(ii) under change in law.
- (iii) The claim towards Construction of ET hostel pertains to Stage II which is under construction and hence may not be allowed.
- (iv) The claims of the petitioner under Regulation 9(2) of the 2009 Tariff Regulations by invoking Power to relax may be permitted as no reasons have not been furnished by the petitioner.
- (v) Reply filed in the matter may be considered.

4. Subject to above, order in the petition was reserved.

By Order of the Commission
-S/d-
(T. Rout)
Chief (Legal)

